

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "A" MUMBAI**

**BEFORE SHRI D.T. GARASIA (JUDICIAL MEMBER) AND
SHRI N.K. PRADHAN (ACCOUNTANT MEMBER)**

**ITA No. 3306/MUM/2014
Assessment Year: 2008-09**

Lehman Brothers Advisers Pvt. Ltd. Office No. 203, The Empire Business Centre, Empire Complex, 414, Senapati Bapat Marg, Lower Parel West, Mumbai-400013 PAN No. AABCL2172N Appellant	Vs.	CIT-6 Room 501, 5 th floor, Aayakar Bhavan, M.K. Road Mumbai-400020. Respondent
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Assessee by	:	Ms. Shraddha Swaroop, AR
Revenue by	:	Mr. R.P. Meena, DR

Date of Hearing	:	27/12/2017
Date of pronouncement	:	29/12/2017

ORDER

PER N.K. PRADHAN, A.M.

This is an appeal filed by the assessee. The relevant assessment year is 2008-09. The appeal is directed against the order passed by the Commissioner of Income Tax-6, Mumbai u/s 263 Income Tax Act 1961.

2. The Ld. counsel of the assessee submits that the appellant has filed an application for withdrawal of the captioned appeal. The appellant has stated therein that in order to by peace and to avoid ongoing litigation for the above assessment year, its decision of withdrawing the appeal be accepted.

There was no opposition by the Ld. DR to the above application of the assessee.

3. In the result, the appeal is dismissed as being withdrawn.

Order pronounced in the open Court on 29/12/2017.

Sd/-
(D.T. GARASIA)
JUDICIAL MEMBER

Sd/-
(N.K. PRADHAN)
ACCOUNTANT MEMBER

Mumbai;

Dated: 29/12/2017

Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai